

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2089  
ANSWERED ON 19.03.2025**

**Regulation of Private Coaching Centres**

2089 **Shri Rajeev Shukla:**

Will the Minister of *Education* be pleased to state:

- (a) whether the Ministry is aware of mushrooming of private coaching centres without regulations regarding quality of education, infrastructure and fees;
- (b) if so, whether the Ministry has any data regarding the actual number of private coaching centres in the country, at present, State-wise;
- (c) whether there is any proposal to bring legislative measures for regulation of private coaching centres; and
- (d) if so, the details thereof and, if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUKANTA MAJUMDAR)

(a) to (d): Keeping in view the growth in number of unregulated private coaching centres in the country in the absence of any laid down policy or regulation; instances of such centers charging exorbitant fees from students; loss of precious lives due to fire and other accidents and many other malpractices being adopted by these centres, Department of Higher Education, Ministry of Education (MoE) has circulated a Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024 for consideration and taking further action by way of appropriate legal framework. This has been followed up with another letter to the States/ UTs on 16.07.2024. The guidelines for regulation of coaching centres are accessible at [https://www.education.gov.in/sites/upload\\_files/mhrd/files/Guideliens Coaching Centres en.pdf](https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens%20Coaching%20Centres%20en.pdf)

The Guidelines encompasses several key aspects, including defining coaching centers, specifying conditions and necessary documents for registration; outlining infrastructure prerequisites for establishing coaching centers; coaching classes for those students who are also studying in institutions / schools shall not be conducted during their institutions / schools' hours, so that their regular attendance in such institutions / schools remains unaffected and also to avoid dummy schools etc. The guidelines also provides that the fee charged for courses / curriculum shall be fair and reasonable; under no circumstances the fee shall be increased during the currency of the course; easy exit policy and refund of fee on pro-rata basis. It also stipulates provision for

imposition of penalties, including cancellation of registration of coaching center, if the authorities find that it has violated any rules or conditions of the guidelines, in addition to any other legal action that may be taken for violating the law.

The coaching centres are not formally a part of the institutional mechanism under the law / acts / regulations of Central Government. Majority of these coaching centres spread across the country are a commercial entity which are regulated as per the law of the respective States / UTs. Hence the data regarding coaching centres spread across the country is not centrally maintained.

In order to regulate the Private Coaching and tuition classes, a number of States / UTs have brought out legislations like Haryana Registration and Regulation of Private Coaching Institutes Act, 2024, Bihar Coaching Institute (Control & Regulation) Act, 2010, Jammu & Kashmir Regulation of Private Tuition Centre Rules, 2010, Goa Coaching Classes (Regulation) Act, 2001, Uttar Pradesh Regulation of Coaching Act, 2002, the Karnataka Tutorial Institutions (Registration and Regulation) Rules, 2001, Manipur Coaching Institute (Control and Regulation) Act in their respective jurisdiction. Government of Rajasthan has issued guidelines on 27.09.2023 for betterment of mental health and stress reduction of coaching students.

Education being the subject of Concurrent List, the subject like regulation of coaching centre necessitates a collaborative approach between the State and Central government.

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